

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
W.P. (C) No.748 of 2021**

Amit Mangli Prasad Gupta Petitioner.

-Versus-

1. The Union of India, through the Regional Passport Officer, Ranchi.
2. The Officer-in-charge, Itkhori Police Station, Ranchi.
3. Kumari Priyanka

..... Respondents.

CORAM : HON'BLE MR. JUSTICE RAJESH SHANKAR

For the Petitioner : Ms Aanya Singh, Advocate
For the UOI : Ms Shreesha Sinha, A.C. to A.S.G.I

Order No.04

Date: 08.09.2021

This case is taken up through video conferencing.

The present writ petition has been filed for issuance of direction upon the respondents, particularly, Regional Passport Officer, Ranchi-respondent no.1 to take suitable action against the respondent no.3, as according to the petitioner she has fraudulently obtained passport bearing no.S2608493 dated 12th July, 2018 by furnishing wrong information to the authorities regarding her marital status, suppressing the fact that she is legally married wife of one Nilay Kumar, and declared herself unmarried and subsequently she left the country after committing fraud against the petitioner as also other persons.

Learned counsel for the petitioner, after some argument, seeks permission to withdraw the present writ petition with a liberty to approach the respondent no.1 for redressal of his grievance raised in the present writ petition.

Permission is accorded.

The writ petitioner is, accordingly, dismissed as withdrawn with the aforesaid liberty.

(Rajesh Shankar, J.)

Sanjay/